### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO. 2436 TO BE ANSWERED ON 04.08.2025

#### Wildlife Trafficking

#### 2436. DR. D. PURANDESWARI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the number of wildlife crime cases registered and the quantity of seized illegal wildlife articles during the last five years, State and year-wise;
- (b) the details of the number of animals rescued and successfully rehabilitated from trafficking operations during the said period, State and year-wise;
- (c) the details of initiatives undertaken by the Government to train forest officials, customs personnel, railway police for prevention of the wildlife trafficking along with the public awareness campaigns and community outreach programmes;
- (d) the measures taken/being taken to strengthen surveillance and enforcement along international borders, especially in the trafficking-prone regions;
- (e) the steps taken by the Government to curb illegal wildlife trade and trafficking across India; and
- (f) whether the Government is considering to expand Wildlife Crime Control Bureau's (WCCB) capacity or establish regional wildlife crime units to increase ground-level enforcement, particularly in Andhra Pradesh?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) to (b) Conservation, management and protection of the wildlife, including prevention of illegal trafficking, is primarily the responsibility of the respective States Governments and Union Territory Administrations. The Wild Life (Protection) Act, 1972 empowers States Governments and Union Territory Administrations for making seizures, and registering offence in case of contravention of the provisions of the Act. Details of the wildlife crime cases registered, as reported by the State and Central law enforcement agencies to the Wild Life Crime Control Bureau (WCCB) are placed at **Annexure-I.**
- (c)to (e) The Wild Life Crime Control Bureau(WCCB) collates and shares intelligence with states and enforcement agencies to combat the organized wildlife crime, and also issues actionable alerts regarding illegal wildlife trade. The Bureau coordinates with the States Governments and other authorities for enforcement of the provisions of the Wild Life (Protection) Act, 1972. The WCCB conducts interagency coordination meetings, joint operations with the law enforcement agencies, undertakes capacity

building of the State police, forests and Customs officials. It also conducts sensitization programme for the border guarding forces and awareness programmes for the Panchayati Raj institutions.

The details of the trainings, awareness campaigns and community outreach programmes undertaken by the WCCB during last five years are as follows:

Details of training	Years						
awareness and outreach	2020-	2021-	2022-	2023-	2024-		
programmes	21	22	23	24	25		
a) Training programmes	119	208	193	157	129		
conducted for Government							
officials							
b) Awareness campaigns	03	28	38	37	22		
and community outreach							
programmes							

WCCB also collaborates with International agencies like SAWEN, INTERPOL and UNODC to combat the organized wildlife crime. India is a Party to the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) and has incorporated the provisions of CITES in the Wild Life (Protection) Act, 1972, through an amendment to the act in 2022.

(f) The Government has established regional and sub-regional offices of the Wild Life Crime Control Bureau to cater to the needs for controlling organized wildlife crime. The area of State of Andhra Pradesh is covered under the jurisdiction of the southern regional office of the Wild Life Crime Control Bureau.

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#### Annexure-I

# Annexure referred to in reply to parts (a) to (b) of the Lok Sabha Unstarred Question No. 2436 due for reply on 04.08.2025 regarding "Wildlife Trafficking" Details of Wildlife Crime Cases registered in last five years:

S.No.	Name of States/UTs	2020	2021	2022	2023	2024
1	A& N Islands	1	1	0	5	36
2	Andhra Pradesh	29	38	48	21	17
3	Arunachal Pradesh	4	4	3	3	-
4	Assam	40	41	42	29	26
5	Bihar	2	8	4	12	8
6	Chandigarh	-	1	1	-	-
7	Chhattisgarh	14	6	8	7	1
8	Goa	12	1	12	8	4
9	Gujarat	6	8	9	7	6
10	Haryana	99	110	3	5	26
11	Himachal Pradesh	24	37	6	7	2
12	Jammu & Kashmir	18	4	1	5	-
13	Jharkhand	2	3	18	12	4
14	Karnataka	25	16	26	14	3
15	Kerala	6	6	3	5	1
16	Madhya Pradesh	30	40	28	33	14
17	Maharashtra	18	27	14	11	7
18	Manipur	1	-	0	3	1
19	Meghalaya	28	13	28	1	1
20	Mizoram	-	-	0	1	1
21	Nagaland	-	2	2	-	1
22	Odisha	56	27	32	13	15
23	Rajasthan	-	6	3	5	17
24	Sikkim	-	-	-	-	-
25	Tamil Nadu	74	26	52	26	22
26	Telangana	44	3	4	-	-
27	Uttar Pradesh	131	64	53	19	30
28	Uttarakhand	48	33	37	23	13
29	West Bengal	71	81	76	48	73
30	Puducherry	-	-	-	-	-
31	Lakshadweep	7	16	13	-	1
32	Delhi	7	3	6	12	2
33	Tripura	11	3	12	1	3
34	Punjab	12	4	2	13	18
35	Daman & Diu	-	-	-	-	1
36	Dara & Nagar Haveli	-	-	-	-	-